

Proposal of Kerala Government for research Institute for Advance Studies in Ayurveda

703. PROF. P. J. KURIEN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government have received any proposal from Government of Kerala regarding starting a Research institute for advanced Studies in Ayurveda at Trivandrum;

(b) if so, the details thereof;

(c) since how long the proposal is pending with Central Government for clearance;

(d) the reason for the delay; and

(e) is there any move for clearance of this proposal without delay?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI NIHAR RANJAN LASKAR): (a) and (b). A proposal for setting up of an Indian Institute for Advanced Studies and Research in Ayurveda by amalgamating a few Institutions/Schemes now existing under the Government of India, Government of Kerala and the Central Council for Research in Ayurveda and Siddha (an autonomous organisation under the Government of India) is under the consideration of Government.

(c) to (e): The proposal will, in the first instance, be got cleared by the Governing Body of the Central Council for Research in Ayurveda and Siddha. Steps have been taken in this regard. Further action about the setting up of the proposed Institute will be taken thereafter.

हज यात्रियों के लिए अधिक बोगियां
प्रदान कराने का अनुरोध

704. श्री गुलाम मोहम्मद खान :
क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि रेल विभाग से यह अनुरोध किया गया है कि उत्तर प्रदेश से हज यात्रा पर जाने वाले व्यक्तियों को

सुविधा के लिए और अधिक बोगियों की व्यवस्था की जाये; और

(ख) यदि हां, तो सरकार ने इस सम्बन्ध में क्या कार्यवाही की है ?

रेल मंत्रालय एवं संसदीय कार्य विभाग में उप मंत्री (श्री भस्कारजून) : (क) जी, हां ।

(ख) रेलों से कहा गया है कि जहाँ कहीं परिचालन की दृष्टि से व्यवहारिक और श्रौचित्य हो, वहाँ, आवश्यक होने पर, गाड़ियों में अतिरिक्त डिब्बे लगा कर हज को जाने वाले तीर्थ यात्रियों की अतिरिक्त भीड़ की निकासी के लिए संतोषजनक प्रबन्ध किये जाए ।

Implementation of Recommendation of Third Pay Commission Regarding Pay Scale of UPSC Qualified Doctors

705. SHRI R. R. BHOLE: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that the Third Pay Commission had revised the scales of pay of Union Public Service Commission qualified doctors who were recruited by Union Public Service Commission in 1974 from Rs. 350—900 to Rs. 700—1300;

(b) whether those doctors who had opted for Delhi hospitals were given the revised scales of pay as recommended by the Third Pay Commission; and

(c) if not, the reasons for not implementing the recommendation of Third Pay Commission so far?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI NIHAR RANJAN LASKAR): (a) and (b). According to the Third Pay Commission recommendations. Central Health Medical

Officers recruited through the Union Public Service Commission in 1974 in the scale of Rs. 350—900 were eligible to be placed in the scale of Rs. 700—1300 after Screening. Accordingly, all such officers irrespective of their place of posting were screened and placed in the revised scale of pay of Rs. 700—1300 from the date(s) as per recommendations of the Screening Committee.

(c) Does not arise.

Legislation to end capitation fees

706. SHRI B. V. DESAI:

SHRI CHINTAMANI JENA:

SHRIMATI PRAMILA DANDAVATE:

SHRI ARJUN SETHI:

SHRI F. H. MOHSIN:

SHRIMATI KISHORI SINHA:

Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state:

(a) whether it is a fact that the Union Government are proposing a Central Legislation to put an end to the unhealthy capitation fee system to curb the mushroom growth of engineering colleges in the country;

(b) if so, what will be its main features and when the legislation is likely to be introduced in the Parliament;

(c) whether the State Governments have been consulted in this regard; and

(d) if so, whether any of the State Governments have objected to this type of legislation?

THE MINISTER OF STATE IN THE MINISTRIES OF EDUCATION AND SOCIAL WELFARE (SHRIMATI SHEILA KAUL): (a) Yes, Sir.

(b) The Draft Bill for the proposed legislation is at present being formulated. The objective of the proposed legislation is to create a statutory mechanism, in the field of technical education, to regulate the establish-

ment of institutions, maintenance of proper standards and prescription of tuition and other fees and which shall also put a stop to the charging of capitation fee. The legislation is proposed to be introduced in Parliament as soon as it is ready.

(c) and (d). The determination and maintenance of standards of technical education has been the constitutional responsibility of the Central Government even before the inclusion of the subject of Education in the Concurrent List. However, the All India Council for Technical Education, which has been set up as the National Expert Body to advise the Centre and the States, on the coordinated development of technical education, comprises of the representatives of all the States besides the representatives of various other interests concerned with technical education in the country. The Resolution to give statutory status to the All India Council for Technical Education was passed by the All India Council at its last meeting held on 21st April, 1981 where the representatives of different States were present. The Conference of State Education Ministers held in June, 1981 also welcomed the proposal of giving statutory status to the All India Council for Technical Education.

Funds for Sports and construction of Stadium

707. SHRI K. P. SINGH DEO: Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state:

(a) whether it is a fact that funds have been sanctioned to various States for the promotion of sports;

(b) if so, the amount allocated to different States or the above purpose for the year 1981-82;

(c) whether there is a proposal to sanction financial assistance for constructing stadium in the underdeveloped districts;